
(1999) 01 AHC CK 0091
In the Allahabad High Court
Case No : C.M.W.P. No. 1088 of 1999

Binod Chandra Varma

APPELLANT

Vs

State of U.P. and others

RESPONDENT

Date of Decision : 11-01-1999

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : AIR 1999 All 108 : (1999) 1 AWC 731 : (1999) 2 UPLBEC 865

Hon'ble Judges : S.L. Saraf, J;M. Katju, J

Bench : Division Bench

Advocate : Pravin Kumar Srivastava, for the Appellant;

Judgement

M. Katju, J.—Sri S. D. Kautilya has appeared for the Nagar Nigam. Allahabad and may file counter-affidavit within three weeks. List this petition in the week commencing 8th February, 1999.

2. This petition has been filed as a Public interest litigation praying that the Nagar Nigam, Allahabad be directed to keep the area of Mohalla Krishna Nagar (Kydganj), Allahabad clean and repair the sewer lines, etc. and stop the keeping and tying of animals on the street. It is indeed true that in several localities of Allahabad, there is filth and garbage which has piled up causing inconvenience to the passer-by and lot of diseases and health hazards. It is common knowledge that nowhere cleaning of the roads, garbage and sewer is done in Allahabad by the Nagar Nigam, although there are about 1,800 permanent employees and 800 casual labourers working in the Nagar Nigam for this purpose, but they do not work and if they are told to work, they threaten to go on strike. For payment of salaries of these employees. Municipal taxes are imposed on the citizens, e.g., house" tax and water tax. The citizens of Allahabad are paying these taxes without getting any corresponding benefits, e.g., keeping the city of Allahabad clean and other basic amenities.

3. We, therefore, direct the Nagar Nigam authorities to take strong disciplinary

action against those Safai Karmacharies and other employees who are not working properly. We further direct that not only the mohalla Kydganj but also other parts of Allahabad city should be cleaned and sewer lines, water pipes, etc. repaired, otherwise action must be taken against the employees concerned promptly and compliance report be submitted to this Court by the next date.